

**COURT-I**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**Appeal no. 2 of 2015 & IA No. 2 of 2015**

**Dated : 2<sup>nd</sup> January, 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of:**

**Gujarat Urja Vikas Nigam Ltd. ...Appellant(s)**

**Versus**

**Gujarat Electricity Regulatory Commission  
& Anr. ....Respondent(s)**

**Counsel for the Appellant(s): Mr. M.G. Ramachandran**  
**Mr. Anand K. Ganesan**  
**Ms. Anushree Bardhan**

**Counsel for the Respondent(s): Mr. Parag P. Tripathi, Sr. Adv. with**  
**Mr. Gopal Jain, Sr. Adv,**  
**Ms. Neeha Nagpal,**  
**Mr. Vikrant Pachnando,**  
**Mr. Alok Shankar,**  
**Mr. Anish Chawla for R-2.**

**ORDER**

We have heard Learned Counsel for the Appellant as well as Learned Senior Counsel for Respondent no.2.

Learned Senior Counsel for Respondent no.2 states that he will file reply within 10 days after serving copy on the other side. Thereafter, Learned Counsel for the Appellant will file his rejoinder submissions within 07 days after serving copy on the other side.

:2:

Learned Senior Counsel for Respondent no.2 drew our attention to letter dated 28.01.2014 addressed to the Secretary, GERC by Respondent no.2. He stated that the amount mentioned in the said letter as receivable from the Appellant be treated as amount receivable from the Appellant by Respondent no.2 in terms of the impugned order.

Post the matter on **19.01.2015**.

**(Rakesh Nath)**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**

**mk**